

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI
(APPELLATE JURISDICTION)**

Company Appeal (AT) (Ins)(CH) No. 20 of 2021

(Under Section 61(1) of the Insolvency and Bankruptcy Code 2016)

**(Arising out of Order dated 23.12.2020 in IA/1001/2020 in IBA/1459/2019 passed by
the Hon'ble National Company Law Tribunal, Division Bench, Chennai)**

IN THE MATTER OF:

Chandrasekaran,
S/o Marappan ... Appellant
No.B-2 Type Quarters Dharani Nagar,
Athuvazhi Kottaiyur, Naranapuram,
Sivagiri, Thirunelveli, Tamil Nadu 627 760.

V.

1. Radhakrishnan Dharmarajan ...
Respondents
Resolution Professional,
M/s Appu Hotels Ltd.
No.26, 'O'Block, 18th Avenue,
Ashok Nagar, Chennai 600 083.

1. Tourism Finance Corporation of India Limited
4th Floor, 1, NBCC Plaza,
PushpVihar, Sector 5, Saket,
New Delhi 110 017

2. M/s Appu Hotels limited
Regd.Off. PGP House,
No.57, Sterling Road,
Nungambakkam, Chennai 600 034.

Present :

For Appellant : Mr. Om Prakash, Senior Counsel ,
Mr. Naveen Kumar Murthy &
Mr.G.V.Mohan Kumar , Advocates
For Respondent No.1 and 3 : Mr.T.Ravichandran, Advocate
For Respondent No.2 : Mr.E.Hariharan, Advocate for
Mr.P.L.Narayanan, Senior Counsel

ORDER
(VIRTUAL MODE)

'Common Counter'/'Reply' of Respondent No1 and 3 is filed before the 'Registry'.

2. For Respondent No.2, the 'Process fee' was not filed by the 'Appellant'. However, for Respondent No.2, Mr.E.Hariharan, Learned Counsel appears for Mr.P.L.Narayanan, Learned Senior Counsel and prays for time to file 'Reply/Response/Counter' of Respondent No.2 and accordingly is permitted to file 'Reply/Response/Counter' by 12.4.2021. As such, service of notice (through process mode) is waived.

3. The Learned Counsel for the Respondent No.2 shall serve a copy of the 'Reply/Response/Counter' of Respondent No.2 to the Learned Counsel for the 'Appellant' as well as the Learned Counsel of Respondent No.1 and 3, 4 days before the next date of hearing.

4. It is open to the Learned Counsel for the Appellant to file 'Rejoinder, if any, within 3 days thereafter, before the 'Office of the Registry'.

5. The Learned Counsel for the Appellant as well as the Learned Counsel for the Respondents No.1 and 3 are required to submit 'Notes of Submissions' of the parties containing not more than 3 to 4 pages together with citations, if any, through e-filing as well as through 'Hard copy' before the 'Registry' (ofcourse after exchanging due copies), well in advance of the next date of hearing.

6. The 'Office of the Registry' is directed to List the matter on 12.4.2021.

[Justice Venugopal M]
Member (Judicial)

[V.P.Singh]
Member (Technical)

31.03.2021

HR